

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 353/TT/2023

Subject : Petition under Sections 62 and 64 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, for claiming of Yearly Transmission Charges for 9 Nos. 220 kV lines for FY 2021, owned by Karnataka Power Transmission Company Limited certified as carrying inter-State power by SRPC.

Date of Hearing : **16.7.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member

Petitioner : Karnataka Power Transmission Corporation Limited (KPTCL)

Respondents : Transmission Corporation of Telangana Limited and 7 Others

Parties Present : Shri Anuvrat Singh, Advocate, KPTCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner prayed for an adjournment in the matter due to the non-availability of the arguing counsel. Considering the request of the learned counsel for the Petitioner, the Commission adjourned the matter.

2. The Commission directed the parties to the following information on an affidavit within two weeks with a copy to the Respondents

(a) The Petitioner is to furnish the power flow details of the transmission lines/assets covered in the Petition and the availability of the transmission lines for the FY 2019-20 and FY 2020-21 duly certified by the respective RLDC.

(b) SRLDC to furnish the following information on an affidavit:

(i) Where were interface meters installed with respect to the 9 nos. transmission lines covered in the present Petition? Clarify, whether interface meters were available ~~there~~ on both ends of the transmission lines covered in the Petition.



(ii) How was the drawl pattern recorded in such interface meters for the purpose of energy treatment?

(c) SRPC to furnish the methodology followed by the SRPC for the certification of nine non-ISTS transmission lines carrying inter-State power, whose tariff has been claimed in the present Petition.

3. The matter will be listed for the hearing on **20.8.2024**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

